

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 21/RP/2023

Subject : Petition of the Order dated 20.3.2023 in the matter of revision of tariff of NTECL- Vallur TPS (3x500 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC Tamil Nadu Energy Company Limited

Respondents : AP Transmission Corporation Limited and 14 others

Date of Hearing : **5.7.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTECL
Ms. Ritu Apurva, Advocate, NTECL
Ms. Archita Kashyap, Advocate, NTECL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner pointed out that there is error apparent on the face of the order dated 20.3.2023 on the grounds of (i) disallowance of inter unit transfer (ii) computation of IDC & IEDC and (iii) notional IDC.

2. The learned counsel for the Respondents AP Discoms appeared and sought time to file its reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit. Issue notice.
 - (b) The Respondents to file their replies by **25.8.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **15.9.2023**.
4. The matter be listed for hearing on **29.9.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

